

**BEFORE  
HON'BLE MR. JUSTICE S.R. SEN  
BA (SH) No. 77 of 2013**

**18.06.13**

Heard Mr. PK Borah, the learned counsel for the petitioner.

The learned counsel for the petitioner is directed to move the bail application before the Lower Court.

Accordingly the matter stands disposed of.

JUDGE

V. Lyndem.

**BEFORE  
HON'BLE MR. JUSTICE S.R. SEN  
WP(C)(SH) No. 167 of 2013**

**18.06.13**

Heard Mr. N Khan, the learned counsel for the petitioner.

Issue notice to the respondents to show cause as to why this instant petition should not be admitted and why such other order or orders should not be passed as this Court may deem fit and proper.

Notice is made returnable within 4(four) weeks.

The petitioner's counsel to take necessary steps to serve notice upon the respondents. Since Mr. ND Chullai, the learned state counsel is present and accepted notice, no further notice is called for.

However, no stay is granted and it will be considered only after filing of affidavit in reply.

List this matter on 16.07.13.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**WP(C)(SH) No. 170 of 2013**

**18.06.13**

Heard Mr. AS Siddiqui, the learned counsel for the petitioner who submits that as per the order dated 12.09.12, this Court in WP(C) (SH) No. 244 of 2012 has directed respondents No. 4 & 5 to conduct an inquiry expeditiously within a period of 3(three) months. Accordingly, an inquiry was conducted but the same was not placed before the Cantonment Board, so necessary direction may be given.

Mr. SP Mahanta, the learned counsel for respondent No. 1 submits that, notice may be issued.

After hearing the submissions advanced by both the learned counsel for the parties, I feel that the matter can be disposed of without any further delay at this stage itself since the inquiry has been completed and report has already been prepared by respondents No. 4 & 5 as per the order dated 12.09.12. Report to be placed before the Cantonment Board.

The Cantonment Board is further directed to decide the matter as far as the inquiry report is concerned within 15 (fifteen) days.

With this direction, the matter stands disposed of.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**WP(C)(SH) No. 346 of 2009**

**18.06.13**

Heard Mr. BK Das, the learned counsel for the petitioner as well as Mr. S Thapa, the learned counsel who submits that, the leading counsel for respondent No. 5 is not keeping well, so the matter may be listed next week.

List this matter on 2.07.13.

JUDGE

V. Lyndem.

**BEFORE  
HON'BLE MR. JUSTICE S.R. SEN  
WP(C)(SH) No. 425 of 2010**

**18.06.13**

Heard Mr. B Bhattacharjee, the learned counsel for the petitioner who informed the Court the leading counsel could not appear before this Court due to sickness, so the matter may be fixed on **19.06.13**.

Prayer is allowed.

Mr. ND Chullai, the learned standing counsel, MTC is present.

List this matter accordingly.

JUDGE

V. Lyndem.

**BEFORE  
HON'BLE MR. JUSTICE S.R. SEN  
WP(C)(SH) No. 274 of 2011**

**18.06.13**

Heard Mr. H Abraham, the learned counsel for the petitioner who submits that, he has filed the rejoinder and he is yet to furnish a copy to the learned counsel for the respondents.

The learned counsel further submitted that, exchange of pleadings is complete.

Mr. ND Chullai, the learned state counsel is present.

List this matter on 2.07.13 for Hearing.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**WP(C)(SH) No. 344 of 2011**

**18.06.13**

Heard Mr. SD Upadhaya, the learned counsel for the petitioner as well as Mr. ND Chullai, the learned state counsel who brought to the notice of this Court that the matter has been heard in part by Hon'ble Justice TNK Singh on 29.05.13 and the same is reflected in the order dated 29.05.13.

If it is so, list this matter before Hon'ble Justice TNK Singh in Court No. 2 as per order passed.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**CrI. Appeal (SH) No. 2 of 2013**

**18.06.13**

Heard Ms. E Kurbah, the learned counsel for the petitioner who submits that paper book is not yet ready and prayed that the matter may be listed on 21.06.13.

Prayer is allowed.

List this matter accordingly.

JUDGE

V. Lyndem.



